(Amdt.)

the other Minister, Petroleum Chemicals Minister who has accepted the award-what further negotiations are needed. Am I to understand that the Chairman of the IDPL is refusing to take back the employees. I want an assurance from the Minister that the orders will be implemented and there will not be any more negotia-

Sir, the Cabinet Minister is here. He should be summoned immediately. The decision should be implemented immediately.

MR. SPEAKER: Mr. Sathe.

SHRIMATI PARVATHI KRISH-NAN (Coimbatore): rose-

MR. SPEAKER: No, please. I am only calling Mr. Sathe to make his submissions by way of personal explanation.

SHRIMATI PARVATHI KRISH-NAN: I would like to seek a clarification.

MR. SPEAKER: No question of your seeking any clarification without my permission. There should be no discussion after the Minister's statement.

13.26 hrs.

PERSONAL EXPLANATION BY MEMBER

SHRI VASANT SATHE (Akola): Sir, to-day, in the newspaper-The Times of India newspaper particularly, there is a news item appearing which is relating to the 'Bill to take over sick textile mills stalled'. There it has been stated that:

"He was joined by another Congress Member, Mr. V. P. Sathe, who said the provision betrayed 'utter dishonesty of the government".

Now, I beg to submit that this is a wrong quotation given by the newspaper. Exact wordings that were uttered yesterday when Shri Stephen was speaking were-I want to be precise-this.

Procedure

Bill

When Shri Stephen was speaking he had pointed out the obvious contradiction in clause 5(1)(b) and (1) (c) of the Bill. He says:

"In one sense, you accept liability and at a subsequent place you say that it shall not be enforced. And you say that that is not the meaning. Then the mutual contradiction arises. It is an absurd proposition that is coming forward."

At that point I said:

"It is utterly dishonest."

My words have a reference only to the contradictory provision and I was not imputing any dishonesty to the government as reported in the Times of India. That is what I want to submit.

MR. SPEAKER: You should have written to me also.

SHRI VASANT SATHE: I want that the Times of India should correct this.

MR. SPEAKER: Mr. Kotoki.

13.28 hrs.

CODE OF CIVIL PROCEDURE (AM-ENDMENT) BILL-contd.

SHRI LILADHAR KOTOKI (Nowgong): Sir, I move:

"That this House do extend upto the last day of the first week of the next Monsoon Session (1975), the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908 and the Limitation Act, 1963".

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I may also submit that the reasons for the extension have been circulated to Members.

MR. SPEAKER: I have seen that. There are enough reasons.

The question is:

"That this House do extend upto the last day of the first week of the next Monsoon Session (1975), the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908 and the Limitation Act, 1963".

The motion was adopted.

Shall we adjourn for lunch now?

SHRI PILOO MODY (Godhra): Let us now hear the statement of Shri Mishra.

MR. SPEAKER: You are a very interesting gentleman. You want this after obstructing all the time!

SHRI VAYALAR RAVI: Sir, I have written to you about Shrimati Gayatri Devi.

MR. SPEAKER: It is not before me. It may not have come. I cannot find that out. You abruptly get up and speak.

Now, we adjourn for lunch and reassemble at Thirty minutes past fourteen of the clock.

13.30 hrs.

The Lok Sabha adjourned for lunch till Thirty Minutes past Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at Thirty Minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

MR. DEPUTY-SPEAKER: We resume discussion on points of order

on the Sick Textile Undertakings (Nationalisation) Bill.

PROF. MADHU DANDAVATE (Rajapur): Sir, I would like to draw your attention to a news item of today that forty lakhs of fake Swiss watches have actually been sold in India. The Swiss industry has already come out with a statement that these watches are fake and they have not at all been manufactured in Switzerland and what are being sold in India are fake watches.

MR. DEPUTY-SPEAKER: Who are fake? The buyers or the watches?

PROF. MADHU DANDAVATE: About that, there has been no clarification at all. We sent notices.

We find that our ex-Commerce Minister is again getting involved in another scandal. I had given notice about another scandal . . .

MR. DEPUTY-SPEAKER: We are not taking up 377 matters.

PROF. MADHU DANDAVATE: They should come forward with some clarification. We should be informed that they will consider the matter.

श्री मधु लिमये (बांका) : उपाध्यक्ष महोदय, जब मीसा एमेंडमेंट पर बहस चल रही थी, तो मैंने मोदी रबर लिमिटेड का मामला उठाया था, ग्रीर एक दस्तावेज सदन के मेज पर रखने की ग्रनुमित मांगी थी। ग्राप ने कहा था कि ग्राप उस को स्पीकर साहब के पास भेज रहे हैं।

MR. DEPUTY-SPEAKER: That was laid.

श्री मणु लिमये : वह घव टेबिल पर ले किया गया है। लेकिन उस दिन श्री एन० के० पी० साल्वे ने कहा—श्राप भी सुन रह थे—कि मोदी रवर का मैनेजिंग डायरेक्टर कहता है कि यह फोर्ज्ड डाकुमेंट है। श्री एन० के० पी० साल्वे ग्रपने एक कोलीग पर विश्वास करने की बजाय मोदी रवर लिमिटेड की बात पर ग्रिधिक विश्वास करते हैं।

SHRI K. P. UNNIKRISHNAN (Badagara): Please be fair to him. He did not say that.

भी मयु लिमये : मैं उन को मिस-इन्टरप्रेट नहीं कर रहा हूं। उन्होंने कहा कि मोदी रबर लिमिटेड के मैंनेजिंग डायरेक्टर का कहना है कि यह फोर्ज्ड डाकु मेंट है।

मैं ब्राप से एक ही निवेदन करना चाहता हूं कि ब्राप इस सदन की एक कमेटी बनाइये। मैं मोदी रबर के मैंनेजिंग डायरेक्टर को चुनौती देता हूं कि वह साबित करें कि यह फ़ोर्ज्ड डाकुमेंट है। घगर वह साबित कर देंगे, तो घाप जो भी दण्ड भी मुझे देना चाहें, बह दीजिए। घगर यह साबित हो जायेगा, तो If you want to suspend me from the House, do it. If you want to expel me from the House, do it.

भ्रोर भगर नहीं होगा, तो

MR. DEPUTY-SPEAKER: You have made the point. That is enough.

श्री मधु लिक्ये : मेरा पायंट प्राफ़ प्राडर नहीं था, मेरी प्रायंना थी । श्री एन० के० पी० साल्वे को ग्रव इस के बारे में ग्रायं कार्यवाही करनी चाहिए । वह मैनेजिंग डायरेक्टर से उस की बात साबित करावाये, बर्ना ग्रगर हमारे मिल्ल इस तरह के रूमर्ज को प्रचलित करने का, शगफ छोड़ने का, काम करेंगे, तो यह ग्रच्छा नहीं होगा । मैं ने एक मिल्ल के नात उन को पत्र लिखा । He is circulating a story, a connected story of the Mody Rubber Company.

इस को मैं मानने के लिये मैं तैयार नहीं हं।

I am prepared for an inquiry. I am prepared to resign if Shri Unnikrishnan asks me to resign.

SHRI VAYALAR RAVI (Chirayinkil): I am raising a point drawing the attention of the hon. Finance Minister and asking him to make a statement regarding the conduct of a member of this House. The hon, lady member, Shrimati Gayatri Devi, had gone abroad and it has been reported that her jewellery was stolen in the US. It has also come to my knowledge that she made no declaration at the customs when she left the country. It is the law of the land that such a declaration should be made when valuable things are taken out of the country. I would like a statement as to what further action has been taken against the member.

श्री मोहम्मद इस्माइल (बैरकपुर) : उपाध्यक्ष महोदय, मैं एक घटना के बारे में मैनशन करना चाहता हूं ग्रीर मैं चाहता हूं कि होम मिनिस्टर साहब इस के बारे में एक स्टेटमेंट दें।

3 दिसम्बर को मैं कटक गया। वहां वैज फीज के बारे में सी० झाई० टी० यू० और दूसरी सेंट्रल ट्रेड यूनियन्ज की मीटिंग हुई। मीटिंग के बाद मैं चला ग्राया। उसी दिन हमारे सी० झाई० टी० यू० के झाफ़िस को रात को जला दिया गया। चार झादमी वहां थे। बाहर से ताला बन्द कर दिया गया।

MR. DEPUTY-SPEAKER: It is unfortunate. But how does it come here?

श्री मोहम्मद इस्माइल : कांग्रेस के लोगों ने हमारे झाफ़िस को जला दिया। एक जर्नलस्ट, श्री परणुराम सत्पथी, को भी मार डाला गया। एक किसान को गोली से मार दिया ग्या। बहां पर ला एण्ड झार्डर की यह सिब्एशन है। MR. DEPUTY-SPEAKER: If an office is burnt there, it is within the State. Law and order is within the State.

श्री मोहस्मद इस्माइल : मैं चाहता कि होम मिनिस्टर साहब इस बारे में स्टेटमेंट दें। उड़ीसा में ऐसी घटनाएं घट रही हैं श्रीर वहां पर ला एण्ड ग्रार्डर की यह हालत है।

SHRI S. M. BANERJEE (Kanpur): I am raising a very important matter concerning the Central Government. You must have read in today's *The Times of India* a news item under the caption 'Harijan beaten to death' from Nagpur dated December 10.

MR. DEPUTY-SPEAKER: We have read it.

SHRI S. M. BANERJEE: It says:

"A Harijan died after he was beaten along with two others on a charge of stealing a buffalo with ropes and lathis while they were tied to a bullock cart in a Maharashtra village, the State Assembly was told today."

श्री जनेत्रवर मिश्र (इलाहाबाद) : इस हाउस में एक पंडित को बचाने के लिये तुल-मोहन राम मार डाले जाते हैं ।

SHRI S. M. BANERJEE: It is a serious matter and I hope my friend will realise this. I want the Home Minister to make a statement because it has been stated in the State Assembly. Harijan welfare is the responsibility of the Centre and I want that you should direct the Home Minister to make a statement.

श्री हुकम बन्द कछ्वाय (मुरैना)ः उपाध्यक्ष महोदय, मैं श्राप के माध्यम पे सरकार का ध्यान इस घपले की श्रोर दिलागा चाहता हूं कि जबलपुर के श्रंदर वेहिकल फैं श्रूरे के 37 कर्मचारियों को निकाल दिया गया है श्रीर उन में कई लोगों के उपर डकैती, चोरी श्रीर कतल के मुकदमें चलाये जा रहे हैं....

उपाध्याक्ष महीदयक्ष : वह स्टेट मैंटर है।

श्री हुकम चन्य कखनाय: नहीं उपाध्यक्ष महोदय, डिफेंस मिनिस्ट्री से इस का सीधा संबंध धाता है। उन के खिलाफ कार्यवाही की जा रही है, उनकों नौकरी पर बापस नहीं निया जा रहा है, उन के खिलाफ नानाप्रकार के जुर्म लगा कर मुकदमें चलाये जा रहे हैं। मेरा निबंदन है कि सरकार इस संबंध में छानबीन कर के उन्हें काम पर वापस ले श्रीर उन के ऊपर से मकदमें उठाए जायें।

श्री जनेववर मिश्रः उपाध्यक्ष महोदयः कल मानव ग्रधिकार दिवस था भीर कल कुछ लोग इंडिया गेट पर महात्मा गांधी की मूंति की स्थापना करने जा रहे थे। बह्यानंद रेड्डी साहब की पुलिस ने उन लोगों के हाथ से गांधी जो की मूर्ति को छीन कर जमीन पर पटक दिया। वह टूट गई। यह शर्मनाक घटना है। मैं चाहता हूं कि मंत्री महोदय इस पर वक्तच्य दें भीर इस पर कार्यवाही होनी चाहिए।

श्री राजेन्द्र प्रसाद यादव (मधेपुरा) :
उपाध्यक्ष महोदय, 8 तारीख को बिहार के
एक एम० एल० ए० श्री जमील शहमद साहब
विजिलेंस कमेटी की मीटिंग झटेंड करने के
लिये गये हुये थे.......(श्रावकाण)
.....उन के ऊपर जय प्रकाण
नारायण के सपोटर्स ने प्रहार किया जिस से
उन की जान खतरे में पड़ी ।
(अवचाल)....हम चाहते हैं कि
मंत्री महोदय इसके बारे में जानकारी सदन
को दें ।(श्रावकाण)
चाहते हैं कि मंत्री महोदय इस के बारे में
जानकारी सदन को दें ...(श्रावकाण)

सी हुकम अन्य कछ्यायः उस एम० एल० ने विद्यार्थियों के ऊपर गोली चलाई यह नहीं कहां उन्होंने।

SHRI P. G. MAVALANKAR (Ahmedabad): During the last week, or so, not once but three times, the Gujarat administration had been declaring one after another hundreds of villages as scarcity and drought affected. I have been demanding again and again that the Central Government must give adequate assistance to the drought affected State. No statement is coming. The Minister of Parliamentary Affairs is sitting. I should request him through you to make a statement that the Government of India would assure the State Government of Gujarat adequate financial assistance so that the

scarcity hit areas would be adequate-

ly looked after.

*SHRI S. A. MURUGANANTHAM: (Tirunelveli): Mr. Deputy Speaker, Sir, in Tamil Nadu, Ramanathapuram District, Pudukkottai District, Tirunelveli District, Madurai District, parts of Tiruchinapally District which have not got Cauvery waters for irrigation, and Coimbatore District are facing actuate drought conditions. In fact, starvation deaths have also taken place in Ramanathapuram District. I suggest that these areas should be declared as famine-afflicted areas if the Government of India want to avoid further starvation deaths in these parts of Tamil Nadu. The Tamil Nadu Government have requested the Central Government to sanction Rs. 5 crores immediately for the purpose of undertaking drought-relief programme in these areas. I appeal to the Central Government through you that this sum of Rs. 5 crores should be sanctioned immediately to Tamil Nadu Government so that famine relief works can be undertaken forthwith. If the Government of India commit any further delay in sanctioning this sum as requested by the Government of Tamil Nadu. I am afraid that starvation deaths will not only continue unabated but will also increase in future.

14.44 hrs.

SICK TEXTILE UNDERTAKINGS (NATIONALISATION) BILL-Contd.

MR. DEPUTY-SPEAKER: Now we shall resume our discussion on the Bill . . . (Interruptions). These points were not there in the agenda. Even so you have mentioned them and they have gone on record. It is for the Government to take note of them since I have allowed these things. Let us get on to the business now. We resume discussion on the points of order raised yesterday, relating to clause 5. You remember what we did yesterday and it wil be a good thing to start with what the hon. Minister has got to say.

CLAUSE 5 (Central Govt. or National Textile Corporation not to be liable for prior liabilities

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI В. MAURYA): Sir, during the consideration of clause 5 of the Bill, the hon. member, Shri C. M. Stephen, had raised a point of order to the effect that clause (a) of sub-clause (3) of clause 5, as proposed to be re-numbered, is contradictory to clause 3 of sub-clause (2) of clause 5 and as such the Bill cannot be proceeded with. I am quoting from Mr. Stephen's yesterday's speech:

"My submission is that 'Save as otherwise provided elsewhere in the Act' must be exclusive of this clause. We are passing a clause. 'elsewhere in Whenyou say, Act' it cannot mean the same clause ... it can only be elsewhere in the Act exclusive of this clause, in some other clause; not the same clause. There are two mutually contradictory positions. It is a stultification; it is a statutory fraud and should not be permitted."